MINISTRY OF HOME AFFAIRS
NOTIFICATION

New Delhi, the 14th September, 2000

S.O. 827(E).—In exercise of the powers conferred by clause (a) of Section 2 of the Madhya Pradesh Reorganisation Act, 2000 (28 of 2000), the Central Government hereby appoints the 1st day of November, 2000, as the appointed day for the purposes of that Act.

[No. 12012/42/2000-SR]

R. K. SINGH, Jt. Secy.

NOTIFICATION

New Delhi, the 14th September, 2000

S.O. 828(E).—In exercise of the powers conferred by clause (a) of Section 2 of the Uttar Pradesh Reorganisation Act, 2000 (29 of 2000), the Central Government hereby appoints the 1st day of November, 2000, as the appointed day for the purposes of that Act.

[No. 12012/42/2000-SR]

R. K. SINGH, Jt. Secy.
NOTIFICATION

New Delhi, the 14th September, 2000

S.O. 829(E).—In exercise of the powers conferred by clause (a) of Section 2 of the Bihar Reorganisation Act, 2000 (30 of 2000), the Central Government hereby appoints the 15th day of November, 2000, as the appointed day for the purposes of that Act.

[No. 12012/42/2000-SR]

R. K. SINGH, Jt. Secy.